

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

CP (IB) No. 122/Chd/Chd/2023

**IN THE MATTER OF:**

IDBI Bank Ltd.

...Petitioner

Vs.

Hardayal Singh Cheema

...Respondent

**Under Section:** 95(1), IBC 2016

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Harsh Garg, Advocate  
Mr. Pulkit Goyal, Advocate  
For the Respondent : Mr. Vishav Bharti Gupta, Advocate  
For the RP : None

**ORDER**

On the last date of the hearing, respondent-personal guarantor was directed to file his objections, if any, against the report of RP within five days failing which the right to file the reply was to be forfeited. Today again, Ld. Counsel for the Respondent-Personal Guarantor has sought a date for filing objections. Sufficient opportunities have already been granted. Reply/objections to the report of RP on behalf of the Personal Guarantor are forfeited. List the matter for arguments on 15.05.2024.

Sd/-

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti